

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**LOK SABHA**

**UNSTARRED QUESTION No. 2248**

TO BE ANSWERED ON MONDAY, MARCH 8, 2021/PHALGUNA 17, 1942 (SAKA)

**E-WAY BILL FOR INTRA-STATE GOLD TRANSPORTATION**

**2248. SHRI HIBI EDEN:**

Will the Minister of FINANCE be pleased to state:

- (a) whether a sub-committee which deals with the issues related to GST Council has decided to make e-way bill mandatory for intra-state transportation of gold;
- (b) if so, the details thereof including the names of States which have opposed this proposal;
- (c) the details of data showing the statistics of gold smuggling cases in Kerala for the last three financial years 2017-18, 2018-19 and 2019-20;
- (d) whether the informers of gold smuggling and tax evasion are rewarded; and
- (e) if so, whether there exists any proposal for an increased reward for the informers and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)**

(a) & (b) A Group of Ministers (GoM) on movement of gold and precious stones was constituted by the GST Council on 22.11.2019 to examine the feasibility of implementation of e-way bill requirement for movement of gold and precious stones or otherwise and to suggest alternative ways and mechanisms for controlling tax evasion. The GoM has not yet submitted its final report to the GST Council.

(c)

Financial Year	Number of cases of gold smuggling booked under the Customs Act	Quantum of gold seized (in kg)
2017-18	489	251.4
2018-19	1136	507.58
2019-20	1000	579.91

(d) Yes. Those who inform about gold smuggling and tax evasion are considered for reward as per existing Reward Guidelines of Central Board of Indirect Taxes and Customs.

(e) No such proposal for increased reward to informers is presently under consideration.

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